

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,**

**BENCH, AT MUMBAI**

**COMPANY SCHEME PETITION NO. 953 OF 2017**

**(under Sections 230-232 of the Companies Act 2013)**

**CONNECTED WITH**

**C.S.A. NO. 685 OF 2017**

In the matter of the Companies Act, 2013

AND

In the matter of Section 230 to 232 of the  
Companies Act, 2013

AND

Other applicable provisions of the  
Companies Act, 2013

AND

Scheme of Amalgamation &  
Arrangement between Blackstone Fund  
Services India Private Limited (**"The  
Petitioner Company"** or **"The  
Transferor Company"**) and Blackstone  
Advisors India Private Limited (**"The  
Transferee Company"**) and their  
respective shareholders and creditors.

**Blackstone Fund Services India Private Limited** )  
A Company incorporated under the Companies )  
Act, 1956, having its Registered Office at 5<sup>th</sup> )  
Floor, Express Towers, Nariman Point, Mumbai )  
Maharashtra – 421 001. ) ... Petitioner Company

**APPEARANCE: Ameya Gokhale, Meghna Rajadhyaksha and Pulkitesh Dutt  
Tiwari i/b Shardul Amarchand Mangaldas & Co advocates  
for the Petitioner Company**

**Coram: B.S.V. Prakash Kumar (Member) (J)**

**V. Nallasenapathy (Member) (T)**

**Date: 18<sup>th</sup> October, 2017**

**MINUTES OF ORDER**

1. Petition admitted.
2. Petition fixed for hearing and final disposal on 7<sup>th</sup> December, 2017.
3. Learned advocate for the Petitioner Company states that in pursuance of the orders dated 21<sup>st</sup> June, 2017 and 19<sup>th</sup> July, 2017 passed in C.S.A. No. 685 of 2017 (“**Orders**”), the meeting of the Equity Shareholders of the Petitioner Company has been duly held on 26<sup>th</sup> September, 2017 for the purpose of



considering and if thought fit, approving, with or without modification(s), the proposed Scheme of Amalgamation & Arrangement between Blackstone Fund Services India Private Limited ("**The Petitioner Company**" or "**The Transferor Company**") and Blackstone Advisors India Private Limited ("**The Transferee Company**") and their respective shareholders and creditors ("**Scheme**"). In the said meeting, the Scheme was approved by the requisite majority of the Shareholders present and voting at the meeting. The Chairperson's Report, Scrutinizer's Report in relation to the said meetings have also been filed on 28<sup>th</sup> September, 2017.

4. At least 10 clear days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of the Petition in two newspapers, viz 'Free Press Journal' in English language and 'Navshakti' in Marathi language, both circulated in Mumbai.
5. The Petitioner to serve the notice upon all the Regulatory Authorities namely, (i) concerned Income Tax Authority within whose jurisdiction the Petitioner Company's assessments are made, (ii) to Official Liquidator, High Court, Bombay (iii) the Central Government through the office of Regional Director, Western Region, Mumbai (iv) to the Registrar of Companies, pursuant to Section 230(5) of the Companies Act, 2013 as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016. If not representation is received by this Tribunal from the aforesaid Regulatory Authorities within 30 days from the date of receipt of the notice it will be presumed that the Regulatory Authorities have no objection to the proposed Scheme as per Rule 8 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

6. m/s. Deepak N. Shah & Co., Chartered Accountants is appointed with remuneration of Rs. 1,00,000/- to assist the Official Liquidator, High Court, Bombay to scrutinize books of accounts of the Petitioner Company.

7. The Petitioner Company to file an affidavit regarding the directions given by the Tribunal pertaining to dispatch of notices to Regulatory Authorities and publication of notice in newspapers has been duly complied with not less than seven days before the date fixed for hearing.

Sd/-

**V. Nallasenapathy, Member (T)**

Sd/-

**B.S.V. Prakash Kumar, Member (J)**